

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

17/01/2020

O.A./260/16/2020

D NAYAK
-V/S-
D/O POST

ITEM NO:7

FOR APPLICANTS(S) Adv. : Mr. D. P. Dhalsamant

FOR RESPONDENTS(S) Adv.: Mr. B. R. Mohapatra

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned counsel for respondents and applicants. It is submitted by applicant counsel that the punishment to the Rule 16 proceedings has been passed vide order dated 10.12.2019 (Annexure - A/7) for recovery of Rs. 25,000/- and reduction by one stage without cumulative for one year. Learned counsel for the respondents submitted that the appeal filed by the applicant at Annexure A/8 is pending. In view of the submissions, since the statutory remedy has not been exhausted by the applicant the OA is disposed of at this stage with a direction to the appellate authority cited Respondent No. 4 to consider the appeal at Annexure - A/8 on merit as per provision of law and dispose of the same by passing a reasoned and speaking order, copy of which be communicated to the applicant within a period of two months from the date of receipt of a copy of this order. Till the disposal of the appeal, no further recovery from the applicant as per order dated 10.12.2019 is to be undertaken. Urgent copy of this order to learned counsel of both the sides.</p>
	<p>OA is disposed of accordingly without expressing any opinion on the merit.</p>

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

sadish